

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

SECTION XVI-A  
LISTED ON: 31.1.2017  
COURT NO.: 5  
ITEM NO. : 4

TRANSFER PETITION (CIVIL) No. 250 OF 2015

QUANTUM SECURITIES PVT. LTD. & ORS.

....Petitioners

VERSUS

NEW DELHI TELEVISION LTD.

....Respondent

OFFICE REPORT

The application in the Transfer Petition above mentioned was listed before the Hon'ble Court on 6<sup>th</sup> December, 2016 when the Court was pleased to pass the following order:

**"As prayed for by the learned senior counsel for the petitioners, list the matter in the second week of January, 2017. Interim order, granted earlier to continue. The petitioners shall file a copy of the written statement as also the list of witnesses in the pending suit before this Court, in the meantime."**

Accordingly Certified copy of Record of proceeding dated 6<sup>th</sup> December, 2016 was sent to High Court of Judicature at Bombay for necessary compliance.

It is submitted that Counsel for the Petitioner has neither filed the Written Statement nor the list of witnesses in the pending suit before this Court as directed in the order dated 6<sup>th</sup> December, 2016 so far.

Service of show cause notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 30<sup>th</sup> day of January, 2017.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Gagan Gupta, Advocate
2. Mr. Shardul S. Shroff & Co., Advocate.

ASSISTANT REGISTRAR